

**INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH "E": NEW DELHI**

**BEFORE SHRI SUDHANSHU SRIVASTAVA, JUDICIAL MEMBER
AND
SHRI O.P. KANT, ACCOUNTANT MEMBER**

ITA No.3469/Del/2014
Asstt. Year: 2008-09

Minecode Solutions Pvt. Ltd. (earlier known as M/s. Mine Code Solutions Pvt. Ltd.) 149-D, Block U & V, Shalimar Bagh, New Delhi 110 088 PAN AAECM4666L	Vs.	ITO, Ward-6(4) New Delhi.
(Appellant)		(Respondent)

Assessee by:	None
Department by :	Shri Rinku Singh, Sr. DR
Date of Hearing	27/12/2018
Date of pronouncement	27/12/2018

ORDER

PER O.P. KANT, A.M.

This is an appeal filed by the assessee against the order of Ld. CIT(Appeals)-IX, New Delhi vide order dated 31.03.2014 pertaining to assessment year 2008-09.

2. In this case notice was sent to the assessee for hearing by Regd. AD Post for 27.12.2018 at the address mentioned in Form No. 36 vide Colmun No. 10.

3. On 27.12.2018, neither the assessee nor its authorised representative attended the hearing and also not filed any adjournment. It is thus inferred that the assessee is not interested in prosecution of appeal.

4. Considering the facts and keeping in view the provisions of Order V Rule 19A of the Income-tax Appellate Tribunal Rules, as were considered in the cases of CIT vs. Multiplan (India) Pvt. Ltd., 38 ITD 320 (Del); and Late Tukoji Rao Holkar, 223 ITR 480 (MP), we dismiss this appeal filed by the assessee. The assessee, if so advised, shall be free to move this Tribunal praying for recalling of this order and explaining the reasons for non-compliance etc. and if the Bench is so satisfied about the reasons etc., then this order shall be recalled.

5. In the result appeal of the assessee is dismissed in limine.

This decision was pronounced in the Open Court on 27th December, 2018.

sd/-

(SUDHANSHU SRIVASTAVA)
JUDICIAL MEMBER

Dated: 27/12/2018

Veena

sd/-

(O.P. KANT)
ACCOUNTANT MEMBER

Copy forwarded to

1. Applicant
2. Respondent
3. CIT
4. CIT (A)
5. DR:ITAT

ASSISTANT REGISTRAR
ITAT, New Delhi